THE MADRAS MEDIUM COTTON MILL CLOTH (SALES TAX) REPEAL ACT 1957

(9 of 1957)

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ACT 9 of 1957

THE MADRAS MEDIUM COTTON MILL CLOTH (SALES TAX) REPEAL ACT, 1957

An Act to repeal the Madras Medium Cotton Mill Cloth (Sales Tax) Act 1954.

Preamble.—Whereas it is considered necessary to repeal the Madras Medium Cotton Mill Cloth (Sales Tax) Act, 1954;

Be it enacted in the Eighth Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Madras Medium Cotton Mill Cloth (Sales Tax) Repeal Act, 1957.

(2) It shall be deemed to have come into force on the 14th day of May, 1957.

2. Repeal.—The Madras Medium Cotton Mill Cloth (Sales Tax) Act, 1954 (Madras Act XL of 1954) as in force in the Malabar district referred to in sub-section (2) of section 5 of the States Reorganisation Act, 1956 (Central Act 37 of 1956), is hereby repealed.

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